

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR  
ORDER SHEET

APPLICATION NO.: \_\_\_\_\_

Applicant ( s )

Respondent ( s )

Advocate for Applicant ( s )

Advocate for Respondent ( s )

NOTES OF THE REGISTRY

ORDER OF THE TRIBUNAL

OA No. 103/2007.

25.05.2007.

Mr. Bharat Yadav counsel for the applicant.

Heard. The OA has been dismissed by a separate order.

(TARSEM LAL)  
ADMINISTRATIVE MEMBER

*Kul*  
(KULDIP SINGH)  
VICE CHAIRMAN

P.C./

CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH

OA No.103/2007.

Jaipur, this the 25<sup>th</sup> day of May, 2007.

**CORAM :** Hon'ble Mr. Kuldip Singh, Vice Chairman.  
Hon'ble Mr. Tarsem Lal, Administrative Member.

Babulal  
S/o Dalchand  
Aged 54 years,  
R/o Ashok Nagar, Bhatt Prakash Road,  
Shanti Market Nagar,  
Ajmer.

... Applicant.

By Advocate : Mr. Bharat Yadav.

Vs.

1. Union of India through  
Secretary, Ministry of Communication (Post)  
New Delhi.
2. The Chief Post Master General,  
Department of Posts,  
Rajasthan Circle,  
Jaipur.
3. The Superintendent of Post Office,  
Ajmer Division,  
Ajmer.

... Respondents.

: O R D E R (ORAL) :

The applicant has filed this OA thereby praying  
for the following reliefs :-

"(i) That the above noted OA may kindly be allowed  
and the respondents may kindly be directed to pay  
the basic pay scale to the applicant as per order  
which was passed in OA No.351/1992 by this Hon'ble  
Tribunal and the respondents may kindly be further  
directed to pay the basic pay scale of Rs.260-350  
(now Rs.950-1500) per month from his date of  
appointment and the arrears to the applicant may  
kindly be awarded from the date of his appointment  
at the rate of interest 18% p.a.

*h*

(ii) Any other order which this Hon'ble Tribunal considers appropriate in the facts and circumstances of the case may kindly be allowed in favour of the applicant."

2. Briefly stated, the facts of the case are that the applicant is presently working as Wireman in the pay scale of Rs.210-270 whereas some other Wiremans are getting the pay scale of Rs.260-350 which was allowed by the department pursuant to the judgment dated 25.4.2000 given by this Tribunal in OA No.165/1996, Raja Ram & Ors. Vs. Union of India & Ors. Learned Counsel for the applicant submits that after passing of the order in the aforesaid OA the applicant also submits representation before the Department for granting the same benefit to him also.

3. Heard. The aforesaid OA No.165/1996 on the basis of which the applicant is claiming for the similar relief was allowed by this Tribunal on 25.4.2000 and after that the applicant never approached this Tribunal and it is only after almost six years he <sup>take</sup> pain to file this OA. But at this belated stage, we cannot entertain this OA <sup>as well as by principle it becomes also</sup> being barred by limitation. Accordingly, the OA stands dismissed in limine. No costs.

*Tarseem Lal*  
(TARSEM LAL)

ADMINISTRATIVE MEMBER

*Kuldip Singh*  
(KULDIP SINGH)  
VICE CHAIRMAN

P.C./